

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 2157

TO BE ANSWERED ON FRIDAY, THE 10.12.2021

Incidents of Violence in High Courts

2157. SHRI RAJIV PRATAP RUDY:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the details of the violence/altercations/conflicts in High courts and District courts during the last four years, State/UT-wise;
- (b) the details of the infrastructure installed for surveillance and security purposes in High courts and District courts, State/UT-wise;
- (c) the details of the security provided to High court and District court judges, State/UT-wise; and
- (d) the details of the steps taken by the Government to enhance security at the courts for the protection of the judges?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (d): As per the information made available by the Ministry of Home Affairs (MHA), 'Police' and 'Public order' are State subjects under the Seventh Schedule to the Constitution of India and State Governments/UT Administrations are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. Further, maintenance of order in the Court's premises as well as safety and security of Judges is

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also the responsibility of State Governments /UT Administrations. National Crime Records Bureau (NCRB) does not maintain data regarding violence/altercations/conflicts in High courts and District courts.
